

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1193/96

Date of Order: 2.1.97

BETWEEN :

D.Revindra Goud

.. Applicant

AND

1. The Chief Electrical Engineer,
S.C.Rly., Rail Nilayam,
Secunderabad.

2. The Chief Personnel Officer,
S.C.Rly., Rail Nilayam,
Secunderabad.

3. Union of India, rep. by the
Secretary, Railway Board.,
New Delhi-1.

.. Respondents.

Counsel for the Applicant

.. Mr. G.V.Subba Rao

Counsel for the Respondents

.. Mr.V.Rajeswara Rao

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

JUDGEMENT

Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.)

Heard Mr.G.V.Subba Rao, learned counsel for the applicant and Mr.V.Rajeswara Rao, learned standing counsel for the respondents.

2... The applicant in this OA joined railways as Senior Draughtsman on 26.9.81 and is presently working as Chief Draughtsman in the grade of 2000-3200 in Chief Electrical Engineer's Office, S.C.Railway, Secunderabad. He acquired additional qualification of AIME after ^{he} joined the railways.

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He passed Section-A of AIME in June 1982 and Section-B on 31.1.89.

fracking higher qualification

3. There was an incentive scheme which was in ~~pursuance~~ force up to 30.6.88. But later on a new incentive scheme was introduced w.e.f. 29.5.89 according to which for passing Part-II or 'B' of final examination of AIME four more additional increments should be given to Group-C employee. When the modified scheme was introduced in 1989 the old scheme dt. 14.5.66 was replaced by that scheme. Though it was contended that the scheme came into operation only w.e.f. 29.5.89 the Madras Bench of the Tribunal in OA.1113/90 had held that the scheme had come into operation immediately after on or ~~before~~ after 1.7.88 and that the new scheme is applicable to those who acquired higher qualification after 1.7.88. Similar view was also taken by this Tribunal in OA.1191/96 decided on 18.1.96.

4. In view of the above, we are of the opinion that the prayer in this OA for granting advance increments as per the modified incentive scheme dt. 29.5.89 is to be given to the applicant herein also.

5. In view of the above the OA is allowed with a direction to the respondents to give the applicant the benefit of the scheme introduced by Railway Board vide its letter dt. 29.5.89.

6. The OA is ordered accordingly. No costs.

B.S. JAI PARAMESHWAR
(B.S. JAI PARAMESHWAR)
Member (Judl.)

21/1/97

Dated: 2nd January, 1997

(Dictated in Open Court)

R.RANGARAJAN
(R.RANGARAJAN)
Member (Admn.)

1/1/97
D4. Registration (3)

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Copy to:-

1. The Chief Electrical Engineer, S.C.Railway, Railnilayam, Secunderabad.
2. The Chief Personnel Officer, South Central Railway, Railnilayam, Secunderabad.
3. The Secretary, Railway Board, Union of India, New Delhi.
4. One copy to Sri. G.V.Subba Rao, advocate, CAT, Hyd.
5. One copy to Sri. V.Rajeshwar Rao, SC for Rlys, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

6.7.1997
TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR:
M(J)

DATED:

2/1/97

ORDER/JUDGEMENT

~~R.A./C.P/M.A. NO.~~

O.A. NO.

1193/97

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~ORDERED/REJECTED~~

NO ORDER AS TO COSTS.

II COURT

YLKR

